BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.261 of 2023

IN THE MATTER OF:

Sonu Kumar — Applicant

Versus

State of Haryana &Ors.. — Respondent

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15/11/2023

Regional Officer, HSPCB
Panipat Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 261/2023

IN THE MATTER OF:

Sonu Kumar — Applicant

Versus

State of Haryana & Ors.. — Respondent

Status report by the team of Central Pollution Control Board and Haryana State Pollution Control Board, Panipat in Original Application No. 261/2023 titled as Sonu Kumar Versus State of Haryana & ors...

1. That the said matter was listed before the Hon'ble NGT on 20.09.2023. The operative part of the order passed by the Hon'ble Tribunal is as under:-

"7. On the perusal of the report, it is noticed that the unit at serial no.4 i.e. M/s Nexa Chemicals PM Ltd, VPO Sutana Tensil Madlauda Panipat is stated to be a unit engaged in manufacturing of pesticides but it has been placed under the orange category whereas as per the information disclosed, the said unit should be placed in the red category. The said issue needs consideration in the light of the fact that the unit is manufacturing pesticides, etc., and the activity of the unit is stated to be mixing of chemicals and unit has also obtained authorization under Hazardous Waste Management Rules, 2016. Similarly, the unit at serial no. 21 i.e. M/s Shree Cement Ltd. (Jay Pee Cement Granding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat which is a cement manufacturing unit has been categorized on the basis of reprocessing of waste cotton and which according to the activity may be placed in red category.

8. *The State Pollution Control Board will re-examine compliance of above two units and submit a report before the Registrar General of the Tribunal within 08 weeks and if found necessary, the Registrar General may place the matter before the Bench for consideration."*

2. That as per direction passed by Hon'ble Tribunal the unit mentioned at Sr.No. 4 i.e M/s Nexa chemicals Pvt. Ltd. VPO Sutana, Tehsil Madlauda, Panipat and Unit mention at Sr. No. 21 i.e M/s Shree Cement Ltd ((Jay Pee Cement Granding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat)of the report were inspected by the team of Centre Pollution Control Board and Haryana State Pollution Control Board, Panipat on 17.10.2023and the status report of these units is as under:-

I. M/s Nexa Chemicals Pvt Ltd, VPO Sutana Tehsil Madlauda, Panipat

The unit is engaged in the process of formulation and final product is prepared by mixing of the various ingredients(which includes technical pesticides also),the process involved the Grinding, Mixing (wet and dry) and Packaging. The unit falls under the 'Orange' category. Unit is having no source of trade effluent except scrubbed water and the same is recycled. The Wet Scrubber attached with 30 m high Stack meantto the suction hoods of grinding section in order to control dust emissions, if any.

The process flow chart is reproduced as under:-

For Wettable Powder(WP) ***-Raw Material » Mixing with China Clay Powder » Grinding in Air Classifier Mill » Emulsifier For Stabilizing » Mixing » Packing***

For Granuals Formulation - ***Raw Material » Mixing with River Sand or Bantonate Granuals in Granual Mixer Machine or Manualy» Emulsifier For Stabilizing » Mixing » Packing» Dispatch***

For Emulsifiable Concentrate (EC)/Suspension Concentrate (SC) - ***Raw Material » Mixing with Aromex Oil or Water in Stainless Tank » Emulsifier for Stabilizing » Mixing » Packing***

The copy of certificate of registration under section 9(4) of the inspection Act, 1968 of unit is attached as **Annexure-R-1**, Copy of process flow chart is attached as **Annexure-R-2** and photographs of the unit is attached as **Annexure-R-3.**

II. M/s Shree Cement Ltd. (Jay Pee Cement Granding Unit), Village Khukhrana, Post Office Assan Kalan, Madlauda, Panipat.

The unit is engaged in manufacturing of cement (clinker grinding and cement packing) and covered under red category of industry. In the previous report of the Committee, industrial sector of unit in question was inadvertently mentioned as "reprocessing of cotton waste".

The process and flow diagram of manufacturing Cement from Clinker is attached as **Annexure-R-4.** The photographs showing the machines & plant for cement manufacturing and its packing units are also attached **Annexure-R-5**

3. That the report is accordingly submitted for kind consideration. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.

15/11/2023

BhupinderSingh
Regional Officer
HSPCB, Panipat

15/11/2023

Suneel Dave
Director
CPCB, Chandigarh

F.No. 353985-F/9(4)2022
भारत सरकार
Government of India
कृषि एवं किसान कल्याण मंत्रालय
Ministry of Agriculture & Farmers Welfare
कृषि एवं किसान कल्याण विभाग
Department of Agriculture & Farmers Welfare
वनस्पति संरक्षण, संगरोध एवं संग्रह निदेशालय
Directorate of Plant Protection, Quarantine & Storage
केंद्रीय कीटनाशी बोर्ड एवं पंजीकरण समिति
Central Insecticides Board and Registration Committee
एन. एच. 4, फरीदाबाद (हरियाणा)-121001
N.H. IV, FARIDABAD (HARYANA)-121001

CERTIFICATE OF REGISTRATION UNDER SECTION 9(4) OF THE INSECTICIDES ACT, 1968.

Certified that the Insecticide DINOTEFURAN 20% W/W SG for indigenous manufacture has been registered under section 9(4) of the Act in the name of the Person/Undertaking whose particulars are specified below:-

1. Name of the person/Undertaking	:	M/sNEXA CHEMICALS PRIVATE LIMITED,Village Sutana, Tehsil Madlauda, District Panipat, Haryana,Haryana,Panipat,Panipat,132103
2. Address of the manufacturing premises	:	VILLAGE SUTANA, TEHSIL MADLAUDA, DISTRICT PANIPAT, HARYANA.
3. Registration Number	:	CIR-267962/2023-DINOTEFURAN (SG) (444)-261
4. Name of the Insecticide	:	DINOTEFURAN 20% W/W SG

5. CONDITIONS :

i. The insecticide shall be manufactured indigenously.

ii. The registration is subject to the strict compliance of various provisions of the Insecticides Act,1968 as amended from time to time and Rules, bye-laws framed and notifications issued thereunder and as amended from time to time.

iii. The registration certificate is further subject to such conditions which may be varied and specified from time to time by the Registration Committee under section 9(3c).

iv. The registration Certificate holder shall strictly comply with the condition and amendments thereof set out in this certificate of registration (CR) including label and leaflets. Non-compliance of the condition set out herein before and hereinafter will entail action under section 17 of the Act.

v. The insecticide shall have the composition (kind, name and percentage of the ingredients) as given below :-

S.No	Component	Component Desc.	Content (% w/w)
1	Dinotefuran a.i.		20.00 % w/w
2	Dialkylsulfosuccinate sodium salt		1.00 % w/w
3	Alkylbenzene sulfonate sodium salt		3.00 % w/w
4	Beta naphtylsulfonate formaldehyde condensate sodium salt		3.00 % w/w
5	Amorphous silicone dioxide		2.26 % w/w

6	Lactose monohydrate	Q.S %
	Total	100 % w/w

vi. The insecticides shall contain the maximum impurities as quantified/identified and submitted to the Registration Committee.

vii. The Product shall confirm to the specification submitted by you and also to the IS vide No. and amendment thereof as and when the same are formulated and published.

viii. A sample quantity of the insecticide being registered along with a small quantity of reference analytical standard should be sent to the Director, Central Insecticides Laboratory, Directorate of Plant Protection, Quarantine & Storage, N.H. IV, Faridabad, as and when required, for verification.

ix. A copy, each of the approved label and leaflet is enclosed. No change, addition, alteration, modification or deletion with respect to the inscriptions on the labels/leaflets shall be done without the prior approval of the Registration Committee.

x. The labels and leaflets shall be printed by using letters that are BOLD enough for a man of ordinary/normal vision to read them without any external help.

xi. The Registration Committee does not itself responsible for the use of trade name by you. The use of the trade name shall be regulated as per the existing laws on the subject.

xii. The license should be granted subject to the conditions that the licensee shall comply with the provisions of the Act and the Rules made thereunder and the conditions of registration for the time being in force.

xiii. No license to manufacture an insecticide shall be granted unless the licensing officer is satisfied that necessary plant and machinery, safety devices, first-aid facilities, quality control measures, the requirement laid down under Chapter VIII of the Rules, etc. exist in the premises where the insecticide is proposed to be manufactured.

xiv. The shelf-life of the insecticide shall be 2 year(s) .

xv. Inspection of the manufacturing unit should be undertaken to collect in-process samples of the insecticides. The samples should be analyzed to verify the claims made by the licensee relating to chemical parameters, and the report thereof should be submitted to the RegistrationSecretariat within a period of six months.

xvi. No export should take place in contravention to the provisions of the Rotterdam Convention on prior informed consent procedure for certain hazardous chemicals and pesticides in international trade.

xvii. If a pesticide is banned or severely restricted in India, before exporting such pesticide,permission from Designated National Authority for Pesticide of the Country under RotterdamConvention may be obtained.

xviii. Health records of Industrial workers may be maintained in Appendix E (conditions) of Form-IIIas prescribed in the Insecticides Rules 1971. In case any untoward/adverse effect is noticed,then the same may be reported to Registration Secretariat by the Licensing Officer.

xix. The registrant shall have to commence actual production of the pesticide within three years from the date of issue of registration certificate and is required to produce a certificate from the concerned State/UT Governments as a proof of production, failing which the certificate of registration shall automatically lapse.

xx. In case of export, the packaging shall be as per the requirement of the importing country and conforming to IMDG guidelines.

xxi. The registrant has to submit detail of Import/Export or indigenous manufacturing (as the case may be) of this pesticide month wise mandatory to the Secretariat of CIB&RC as the case maybe. In case non compliance of this condition is observed this CR shall be canceled immediately without any Notice.

xxii. The product is registered for domestic use as well as for Export.

xxiii. The product is registered for domestic as well as for export and in case of export primary packaging shall be as per the requirement of importing country.

xxiv. The registrant is required to use the label and leaflets as per GSR 355(E) dated 04.06.2020 and applicable

Insecticides Rules. The Issuance of the Certificate of Registration is strictly subject to the outcome of the W.P(C) No. 4136/2020 and W.P(C) No. 4137/2020.

Specific Conditions

Manner of packing : The formulated product shall be packed in 6.5 gm, 50 gm, 100 gm, 250 gm, 500 gm and 1 kg retails packs of trilaminated pouches (12 reverse printed PETs/9 aluminium foil/75 polyethylene for 6.5 & 50 gm pouch, 12 reverse printed PETs/9 aluminium foil and 80 polyethylene for 100 gm & 250 gm pouches, 12 reverse printed PETs/9 aluminium foil and 85 polyethylene for 500 gm & 1 kg pouch). And HDPE container of the same capacity as pe IS : 9754-1981 with PP closer system. This shall be primary packaging. CFB boxes (3 ply)/printed cartoon as per IS : 2771 (Pt-I) -1990 shall be the secondary packaging system. Corrugated fiber boxes as per IS : 2771 (Part-1) -1990 (5ply) shall be the transport packing system for both the proposed retail packing of the capacity of 3.2 kg, 5kg and 10 kg.

Dated: 14/02/2023

Copy to: The Director of Agriculture ,Haryana

Dr. Sanjay Arya
Secretary
Central Insecticides Board
and Registration Committee

Note :-

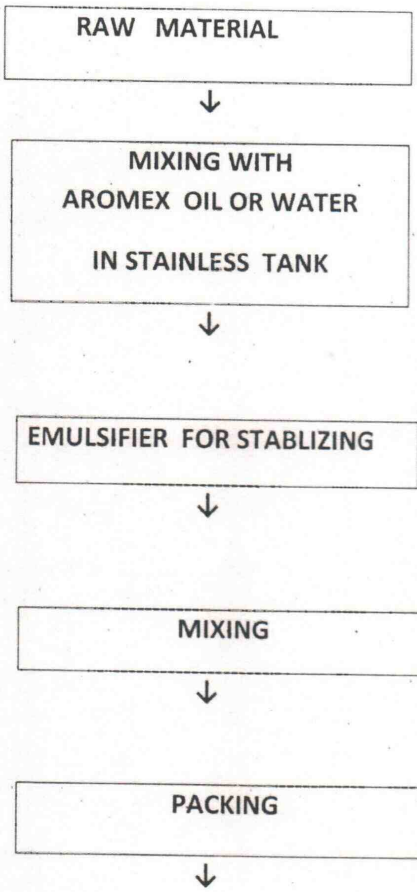
The Labels and leaflets have been generated through newly created data bank. Notwithstanding diligence exercised in creation of the data bank, the possibility of errors creeping into labels and leaflets cannot be ruled out. The same is subjected to necessary corrections.

Digitally signed by SANJAY ARYA
Date: 2023.02.22 12:16:25
Location: CIB&RC,NH4,CGO Complex,Faridabad
Designation: Secretary (CIB&RC)

NEXA CHEMICALS PVT. LTD.

V. P.O. SUTANA , TEHSIL MADLAUDA , DISTT- PANIPAT

PROCESS FLOW CHART (FOR EC / SC LIQUED FORMULATION)



For Nexa Chemicals Pvt. Ltd.

Director

NEXA CHEMICALS PVT. LTD.

V. P.O. SUTANA , TEHSIL MADLAUDA , DISTT- PANIPAT

PROCESS FLOW CHART (FOR WP / WDG FORMULATION)

RAW MATERIAL

↓

MIXING WITH
CHINA CLAY POWDER

↓

GRINDING IN

AIR CLASSIFIER MILL

↓

EMULSIFIER FOR STABLIZING

↓

MIXING

↓

PACKING

↓

For Nexa Chemicals Pvt. Ltd.

Director

NEXA CHEMICALS PVT. LTD .

V. P.O. SUTANA , TEHSIL MADLAUDA , DISTT- PANIPAT

PROCESS FLOW CHART (FOR GRANUALS FORMULATION)

RAW MATERIAL

↓

MIXING WITH
RIVER SAND OR BANTONATE
GRANUALS IN GRANUAL
MIXER MACHINE OR MANUALY

↓

EMULSIFIER FOR STABLIZING

↓

MIXING

↓

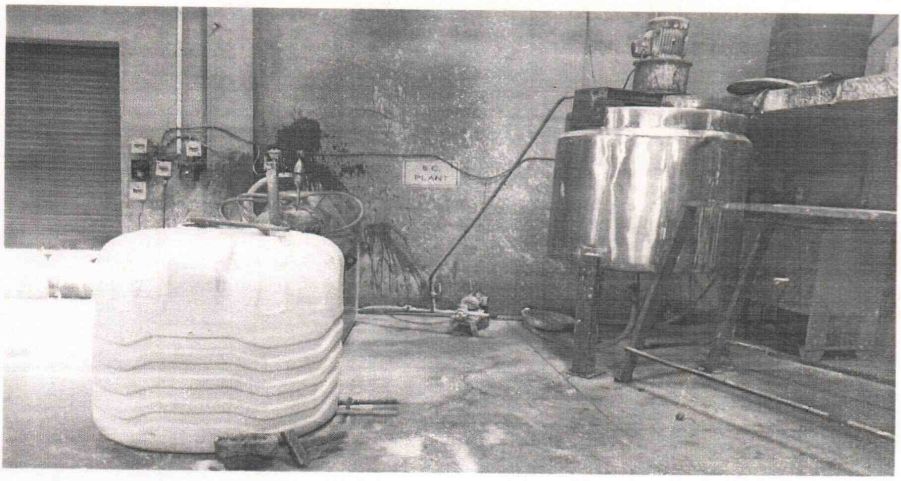
PACKING

↓

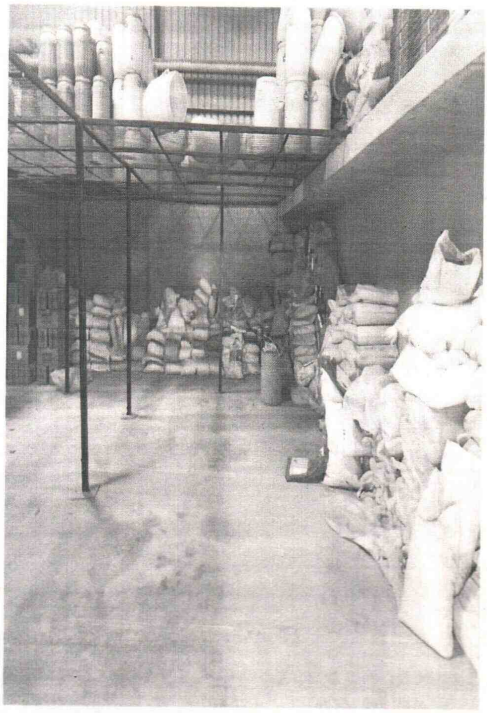
DESPATCH

For Nexa Chemicals Pvt. Ltd.
Director

M/ Nexa Chemicals




E.C.
PLANT
FIRE
EXIT



Shree Cement Limited
Panipat Unit

PROCESS DESCRIPTION

Technology Description of Grinding Unit

1. Clinker Storage & Handling

Clinker is being received at plant site through road and unloaded and transported by a covered belt conveyor to the clinker silo. From the silo, clinker is being conveyed to the mill hopper by a combination of extraction equipment and belt conveyors. Clinker is being sourced from own plant and other clinker units. A railway siding is provided at project site for transportation of raw materials and product.

2. Storage & Handling of Fly Ash & Pond Ash

Fly ash is being sourced from Thermal Power Station and received through closed bulkers & fed into silo through pneumatic system. However, closed trucks are being used to transport the dry fly ash and it is being unloaded through covered unloading hopper. Pond fly ash is being transported by covered trucks and stored at the site in covered sheds. After proper drying, it is being used in cement manufacturing.

3. Gypsum Storage & Handling

Gypsum is being transported from source by road through trucks and is being unloaded by truck tippler and transported via a belt conveyor to storage yard. Gypsum is being reclaimed by pay loader / dozer and fed to hopper for further conveying to Mill hoppers. Indian, imported, chemical and synthetic gypsum is being utilized.

4. Cement Production & Storage

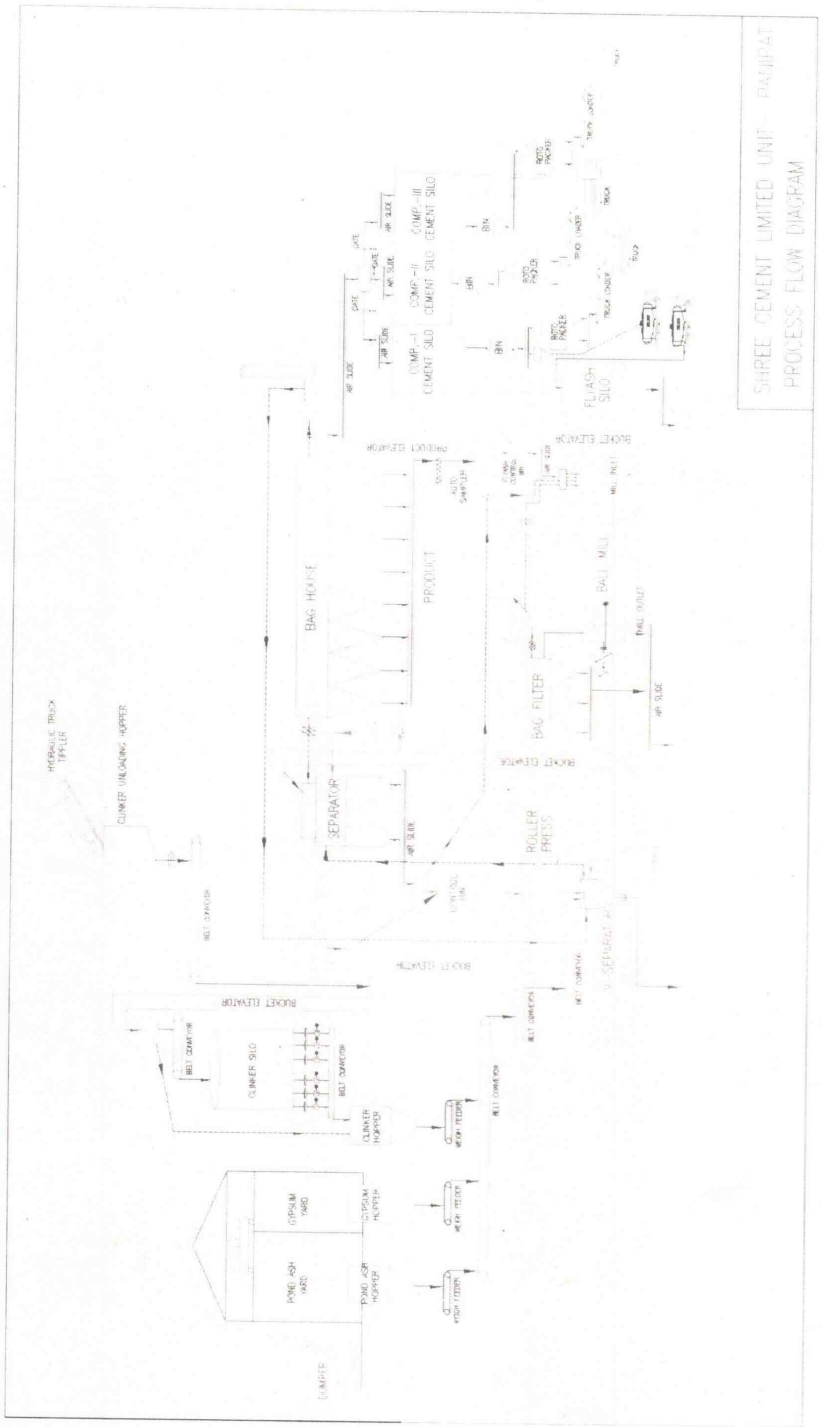
Clinker and Gypsum is being ground in Roller press further in ball mill along with fly ash. In Ball mill, steel balls are used as grinding media. The discharge from Mill is being lifted by a bucket elevator and fed to a high efficiency separator. Fines from the separator being collected in the cyclones and further transported to the Cement Silo. The coarse material from the separator is being fed directly to the separator. Partial quantity of Separator circulating air is vented through a Bag Filter. For Mill Venting an additional Bag Filter is installed. Fines collected in a Bag Filter are being transported to Cement Storage Silo by a System of Air Slides & Elevator.

Clinker and Gypsum is being grind for OPC production. In PPC production, clinker with gypsum and fly ash is being grind in mill and final product is being stored in silo.

5. Cement Packing and Dispatch

Rotary electronic packing machines are being used for packing of cement. Loading of packed bags into the trucks is being done by truck loading machines. Bags are of 50 kgs each. Loose cement is being dispatched through closed bulkers to bulk consumers. Cement is being dispatched by road. However, rail network is being used for dispatch to long distance.

Figure: Process Flow Diagram



M/s Shree Cement